

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION NO- 1006
ANSWERED ON- 04/12/2024

Cases of private Universities selling degrees

1006 # Shri Imran Pratapgarhi:

Will the Minister of *Education* be pleased to state:

- (a) whether it is a fact that private Universities are selling degrees, if so, the details thereof;
- (b) the action taken by Government in such cases as on date, the details thereof; and
- (c) whether Government has formulated any policy against private Universities selling degrees, if so, the details thereof and the steps taken by Government to implement the said policy?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a): Private Universities are established by an Act of State Legislature. After receipt of a copy of the Act and Notification issued by the State Government, University Grants Commission (UGC) includes the name of Private Universities under Section 2(f) of UGC Act 1956. These Universities are governed by the State Governments as per their respective Act, Statues, Ordinances, Rules and Regulations. Such universities are also required to follow the relevant UGC Regulations and Guidelines issued from time to time for maintenance of standards of higher education.

The UGC received complaints against the following Private Universities through Central Vigilance Commission (CVC) alleging selling of fabricated Ph.D. Degrees:

- i. OPJS University, Rajasthan
- ii. University of Technology, Rajasthan
- iii. Madhav University, Rajasthan.
- iv. Raffles University, Rajasthan
- v. Singhania University, Rajasthan
- vi. Shri Venkateshwara University, Uttar Pradesh.
- vii. Mangalayatan University, Uttar Pradesh
- viii. Sri Satya Sai University of Technology & Medical Sciences, Madhya Pradesh.

- ix. Sai Nath University, Jharkhand
- x. Quantum University, Uttarakhand.

(b): UGC has informed that these complaints were sent to respective State Governments to enquire into the allegations. Based on the enquiry, State Govt. of Uttarakhand and State Govt. of Madhya Pradesh have absolved Quantum University, Uttarakhand and Sri Satya Sai University of Technology and Medical Sciences, Madhya Pradesh respectively from the said allegations. The Govt. of Rajasthan has debarred OPJS University, Churu, Rajasthan for admission from the academic year 2024-25. The UGC has also debarred OPJS University, Rajasthan for enrolling scholars for Ph.D. programme from December 2023.

(c) A Standing Committee has been constituted by the UGC to monitor whether the Universities are following the procedure and awarding the Ph.D. degrees in accordance with the UGC Regulations. Apart from above, as and when any complaint is received, the appropriate action is taken as per UGC Act, 1956.
